

the available information, 15 Central Public Sector Undertakings have implemented the scheme for Employees Participation in Management introduced in 1983 by the Government of India. Government have not given exemption to any of the Central Public Sector Undertakings from introducing the Scheme. The State Governments were requested to implement the scheme in terms of Para 8 of the Scheme which provides for implementation of the Scheme in the State Public Sector and the Private Sector. Some of the State Governments have intimated that the Scheme has been implemented in some State Public Sector enterprises and by some Private Sector enterprises.

[*Translation*]

Regularisation of Services of Daily Wage Employees

5266. SHRI KALYAN SINGH SOLANKI: Will the Minister of LABOUR be pleased to state :

(a) whether Government propose to fix a prescribed period to regularise the services of daily wage employees of Government and Semi-Government institutions;

(b) if not, the policy of Government with regard to the future of these employees; and

(c) the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) to (c). The service conditions of casual workers recruited by various Ministries/Departments/Offices of the Government of India, are governed by the instructions issued by the Department of Personnel and Training from time to time. To be eligible for appointment to a regular Group 'D. post, a person should have, *inter-alia* put in atleast two years service as a casual worker or four years service as part-time casual workers (with 240 days or more of service during each year or

206 days each year in the case of institutions following a five day week), As the regularisation of service depends upon the availability of suitable vacancies, no time-limit can be fixed for regularisation.

The Ministry of Labour had circulated in November, 1971, a set of Model Standing Orders for casual workers for adoption and implementation by the Central Government Departmental undertakings. These orders are only advisory in nature. According to these orders, a casual workman who has completed six months of continuous service in the same establishment or under the same employer within the meaning of sub-clause (b) of Clause (2) of Section 25-B of the Industrial Disputes Act, 1946, shall be brought on the regular strength of the establishment.

[*English*]

Setting up of a Sub-Regional Office of NSC at Agartala

5267. SHRI AJOY BISWAS : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Central Government have decided to set up a sub-regional office of National Seeds Corporation (NSC) at Agartala;

(b) if so, steps taken by Government in this respect; and

(c) approximate time to be taken to open the said office ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a). Yes Sir, The National Seeds Corporation (a Central Government Undertaking) has decided to set up a new sub-unit at Agartala (Tripura) under its Regional Office, Gauhati.

(b) The National Seeds Corporation has approached the Director of Agri-